

attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The reported deaths of seven persons in Delhi due to house collapse and drowning in flooded nullahs following heavy rainfall on the 2nd August, 1961.”

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** On 2nd August, 1961, Delhi witnessed an unprecedented rainfall, the heaviest for any day in August during the last 70 years, of 7.65 inches spread over only 7 hours. Consequently the people of Delhi had to suffer inconveniences, difficulties, some loss of property and tragic loss of life. Our sympathies are all with them. The Prime Minister and the Home Minister had also occasion to visit some of the affected areas. Extensive details about this heaviest rain and the resultant loss of life and property have appeared in the press. In all seven valuable lives have been lost in Delhi. All of them were tragically entrapped in accumulated or gushing water by accident. This is most unfortunate and we are extremely sad over it. Our sincerest sympathies are for the families of the departed souls.

**Shrimati Masida Ahmed:** According to Press Report—the underground rain-water tunnel near the Safdarjung Hospital was about 3 feet in diameter, which caused the loss of six lives. The House would desire to know how such a big opening was kept uncovered and who is responsible for this tragic happening?

**Shri Datar:** Immediately action was taken to see that all water was drained off.

**Shri S. M. Banerjee (Kanpur):** It was brought to the notice of the Minister that there was an article in the Hindustan Times that the subsoil water is coming up in Delhi and this

is spreading disease. What steps have been taken to counteract this?

**Mr. Speaker:** This is about house collapse.

**Shri S. M. Banerjee:** There is house collapse because of this also.

**Mr. Speaker:** Do houses collapse on account of insects? I cannot understand. (Interruptions).

12.22 hrs.

PAPERS LAID ON THE TABLE  
Tea (Third Amendment) Rules 1961

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table a copy of the Tea (Third Amendment) Rules, 1961, published in Notification No. G.S.R. 1027 dated the 12th August, 1961, under sub-section (3) of section 29 of the Tea Act, 1953. [Placed in Library, See No. LT-3168 61].

REPORT OF INDIAN GOVERNMENT DELEGATION TO 45TH SESSION OF INTERNATIONAL LABOUR CONFERENCE

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the 45th session of the International Labour Conference held at Geneva in June, 1961. [Placed in Library, See No. LT-3169 61].

12.22 hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha

[Secretary]

that the Rajya Sabha, at its sitting held on the 23rd August, 1961, agreed without any amendment to the Dadra and Nagar Haveli Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 17th August 1961."

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PRIVILEGES

12.22: hrs.

**Mr. Speaker:** The House will now take up . . .

**Shri Tangamani (Madurai):** There is the next item in the Order Paper. .

**Mr. Speaker:** Why should he be in a hurry? I am coming to the next item in the Order Paper. I am really surprised. I am just coming to the next item in the Order Paper. How can I ignore it?

The House will now take up consideration of the letter dated the 23rd August, 1961 from Shri R. K. Karanjia requesting for extension of time for his appearance at the bar of Lok Sabha:

**Shri Tangamani** rose—

**Mr. Speaker:** I am not going to bypass him. What is this impatience? The other day it was brought to our notice and the hon. Deputy Speaker moved for permission of the House for me to appoint the Attorney General to appear for me, the Secretary and the Under Secretary in the writ petition filed by Shri Karanjia in the Supreme Court. The case is posted for admission today. Let us see to what conclusion the Supreme Court comes. As I have already said, I do not want to get into conflict with Supreme Court nor would the House like it. Therefore, let us wait and see what exactly happens. I will call this at 4 o'clock today.

Shri Tangamani's amendment will be taken up then. What is the hurry? what does he want to say? shri

Tangamani has moved that the entire time may be given and it will be postponed to the next time. There is another amendment that a week may be given. I am going to put the amendments when the matter is discussed. Shall I dispose of the amendment first before the motion?

**Shri Tangamani:** I have not committed any irregularity. All that I wanted to say was, there is an item in the agenda.

**Mr. Speaker:** How can I bypass that item?

**Shri Tangamani:** Unusually you are very angry with me.

**Mr. Speaker:** I am not unusually angry; I am usually angry.

**Shri Tangamani:** I crave your indulgence. I think it is the duty of a Member of the House to bring it to your notice.

**Mr. Speaker:** I am afraid I am showing a lot of indulgence to the hon. Member. He does not understand it correctly. I am coming to the next item. If I bypass it, certainly, he can point it out. I have allowed him to speak a number of times; I have nothing against him. I am very happy that he is taking a lot of interest in this matter. But sometimes his enthusiasm, overpowers his discretion.

**Shri Muhammad Elias (Howrah):** Today you are very much unkind to him.

**Mr. Speaker:** Absolutely not.

12.26 hrs.

RELIGIOUS TRUSTS BILL

**Shri Jaganatha Rao (Koraput):** I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the better supervision and administration of certain religious trusts be further extended upto the last day of the next session."